

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.112/95

Monday, this the 23rd day of January, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

PI Nicholas,  
Puthur House, Attathara,  
Kundanoor P.O.  
Thrissur District.

- Applicant

By Advocate Mr Asok M Cherian

Vs.

1. The Senior Divisional Accounts Officer,  
Office of the Senior Divisional Officer,  
Southern Railway, Thycaud,  
Thiruvananthapuram-695 014.
2. The Divisional Personnel Officer,  
Southern Railway,  
Thiruvananthapuram.
3. The Divisional Manager,  
Southern Railway,  
Thiruvananthapuram.
4. The Union of India represented by  
General Manager,  
Southern Railway,  
Madras-3. - Respondents

By Advocate Mr James Kurian

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is entitled to get the amount due under the provident fund account of PI Jose with interest thereon. According to him, he made an application for payment of this amount followed by A4 reminder appending A2 certificate issued in his favour by the Administrator General. No delay can be brooked in such matters. I direct first respondent

to pass appropriate orders on A4 within four weeks from today and communicate the same to applicant.

2. Application is disposed of as aforesaid. No costs.

Dated, the 23rd January, 1995.

*Chettur Sankaranair*

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

trs/231

List of Annexures

Annexure A2: A true copy of the certificate dated 14-6-94 issued by the Administrator General of Kerala in ACP No.140 of 1994.

Annexure A4: A true copy of the representation of the applicant dated 16-12-94 submitted before the 1st Respondent with copy to the 2nd respondent.